

19  
Central Administrative Tribunal  
Principal Bench: New Delhi

MA-511/94  
OA No.435/92

New Delhi this the 25th Day of February, 1994.

Sh. N.V. Krishnan, Vice-Chairman (A)  
Shri B.S. Hegde, Member (J)

1. G.N. Misra,  
Permanent Way Inspector,  
Northern Railway,  
Tundla (UP).
2. S.C. Tiwari,  
Permanent Way Inspector  
(Ballast), Northern Railway,  
Fatehpur Sikri (UP).
3. B.S. Kushwaha,  
Permanent Way Inspector,  
Northern Railway,  
Tundla (UP).  
...Applicants

(By Advocate Sh. B.L. Madhok, proxy counsel for  
Sh. B.S. Mainee, Counsel.)

Versus

1. Union of India through  
the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway,  
Allahabad (UP).  
...Respondents

(By Advocate : None)

ORDER(ORAL)  
(Mr. N.V. Krishnan)

The learned counsel for the applicants states that the applicants have filed MA-511/93, seeking permission to withdraw the O.A. In the circumstances, the permission to withdraw the OA is granted. The M.A. is allowed and the O.A. is dismissed as having been withdrawn.

*BSH*  
(B.S. Hegde)  
Member (J)

Sanju.

*NVK*  
25.2.94  
(N.V. Krishnan)  
Vice-Chairman